

17.2.2004

3.

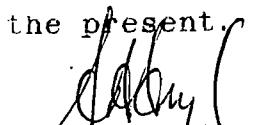
CP 60/2004 in
OA 1221/2002

Present : Shri Shyam Babu, learned counsel for the petitioner.

We have heard Shri Shyam Babu, learned counsel for the petitioner. Consequential benefits have been granted to the petitioner. Respondents have not paid benefits. Prima- facie case of contempt has been made out on the part of the respondents.

Issue notice to the respondents on CP 60/2004, returnable in four weeks.

list on 2.4.2004. Personal presence is exempted for the present.


(S.A. Singh)
Member (A)


(Shanker Raju)
Member (J)

sk

21/02

Service complete

of 60/2004

on 12/2/02

Present

& Mr. Neeraj Madan Roxy & Shyam Babu
Counsel for appellant
Mr. Pratima Gupta - for respondent
of dismissed. by D. 21/2/02 Mr. Shanker
Raju (J). Hand in Service on 12/2/02
order on separate sheet

Recd
Chk
Cell II

2

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

CP 60/2004 in OA 1221/2002

New Delhi, this the 2nd day of April, 2004

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. Sarweshwar Jha, Member (A)

Satender Singh (893/PCR)
Head Constable
S/o Sh. Mahender Singh
R/o V&PO Kalandi, P.S. Sardana
Distt. Meerut, Uttar Pradesh
Presently posted in PCR Line
(under Suspension), Model Town-II
New Delhi.

(By Advocate Sh. Mohit Madan
for Sh. Shyam Babu) ...Applicant

V E R S U S

1. Ms. Shailja Chandra
Chief Secretary
Govt. of NCT of Delhi
Delhi Secretariat
Players Building, I.P.Estate
New Delhi.
2. Mr. N.S.Randhawa
Addl. Commissioner of Police
(PCR and Communication)
Police Headquarter, I.P.Estate
New Delhi.
3. Dr. A.K.Singh
Dy. Commissioner of Police
(PCR), Police Hdqrs.
I.P.Estate, New Delhi.
4. Sh. Rupinder Singh
Addl. Dy. Commissioner of Police
(PCR), Delhi, PCR Line, Model Town-II
Delhi - 110 009.

...Respondents
(By Advocate Mrs. Pratima Gupta)

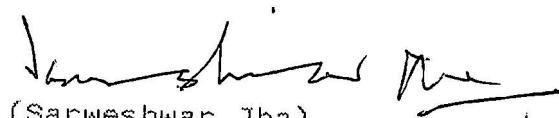
O R D E R (ORAL)

Shri Shanker Raju,

By an order dated 28-7-2003, dismissal has been set aside with remanding of the case. Applicant was also made entitled to all consequential benefits. Earlier by an order dated 24-11-2003, applicant suspension and intervening period has been observed to be decided later on. However, by a Corrigendum dated 12-3-2004, applicant has not only been paid subsistence allowance but also arrears by reinstating him in

service w.e.f. 9-10-2000 by an order as consequences thereof has already been issued, we do not find any wilful disobedience on the part of the respondents as orders have been fully complied with.

2. Accordingly, CP is dismissed. Notices are discharged. In case any further grievance arise, it will be open for the applicant to approach this Court in accordance with law.


(Sarweshwar Jha)
Member (A)

/vikas/


(Shanker Raju)
Member (J)